
(2011) 03 JH CK 0092
In the Jharkhand High Court
Case No : B.A. No. 923 of 2011

Anand Roy and Reyaz Ansari

APPELLANT

Vs

The State of Jharkhand

RESPONDENT

Date of Decision : 28-03-2011

Acts Referred:

Arms Act, 1959 — Section 25(1), 26, 35
Penal Code, 1860 (IPC) — Section 34, 364A

Citation : (2011) 03 JH CK 0092

Hon'ble Judges : Narendra Nath Tiwari, J

Bench : Single Bench

Judgement

Narendra Nath Tiwari, J.—The Petitioners are accused in the case registered for the offence under Sections 364A/34 of the Indian Penal Code and Section 25(1B) (a), 26 and 35 of the Arms Act.

2. Learned Counsel for the Petitioners submitted that the Petitioners have been falsely implicated in the case only on the basis of confessional statement of co-accused; nothing incriminating has been recovered from their possession; co-accused-Vijay Shukla and Ricky Saluja @ Sardar were granted bail by learned court below; Petitioners are in custody since December,2010; Petitioners are local permanent residents; there is no chance of their absconding.

3. Learned APP opposed the prayer for bail of the Petitioners and submitted that the Petitioners appeared belatedly much after issuance of process against them. However, he has not disputed the other contentions of learned Counsel for the Petitioners.

4. Regard being had to the facts and circumstances of the case, the above named Petitioners are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (ten thousand) each with two sureties of the like amount each to the satisfaction of learned A.D.J., F.T.C., Koderma in connection with S.T. No. 45 of 2008, arising out of Koderma (T) P.S. case No. 412 of 2007, corresponding to G.R. Case No. 594 of 2007.